

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 73/TT/2021

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| Subject | : | Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for eight assets under “Transmission System for Phase-I generation projects in Orissa Part-C” in Western Region. |
| Date of Hearing | : | 26.10.2021 |
| Coram | : | Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member |
| Petitioner | : | Power Grid Corporation of India Ltd. |
| Respondents | : | Madhya Pradesh Power Management Company Ltd. & 10 Others |
| Parties present | : | Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL Shri Anindya Khare, MPPMCL |

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under “Transmission System for Phase-I generation projects in Orissa Part-C” in Western Region:

Combined Asset-A: 3x80 MVAR line reactor with associated bays at Gwalior Sub-station used as bus reactor till commissioning of 765 kV Bina-Gwalior Ckt-3

3x80 MVAR line reactor with associated bays at Bina Sub-station used as bus reactor till commissioning of 765 kV Bina-Gwalior Ckt-3



400 kV 125 MVAR Bus Reactor at 765 kV Indore Sub-station;

400 kV 125 MVAR Bus Reactor-I and Bus Reactor-II at 765 kV Gwalior Sub-station;

765 kV D/C Jabalpur Pooling Station-Bina TL (Ckt-I) and respective bay extension works at 765 kV Jabalpur Pooling Sub-station and 765 kV Bina Sub-station along with 3X80 MVAR Switchable Line Reactors at Jabalpur Sub-station

765 kV D/C Jabalpur Pooling Station-Bina TL (Ckt-II) and respective bay extension works at 765 kV Jabalpur Pooling Sub-station and 765 kV Bina Sub-station along with 3X80 MVAR Switchable Line Reactors at Bina Sub-station

3X80 MVAR Switchable Line Reactors at Bina Sub-station only (for Jabalpur Pooling Station - Bina CKT 1)

4X80 MVAR Switchable Line Reactors at Jabalpur Pooling Sub-station only (for Jabalpur Pooling Station - Bina CKT 2)

Asset-B1: 765 kV 3x80 MVAR Bus Reactor at Bina Sub-station along with associated bays;

Asset-B2: 765 kV 4x80 MVAR Bus Reactor (with one no 80 MVAR spare unit) at Indore Sub-station with bays;

Asset-B3: 765 kV 3x80 MVAR Line Reactor along with associated bays at Gwalior Sub-station (to be used as Bus Reactor under Interim contingency scheme till readiness of 765 kV S/C Gwalior-Jaipur - 2nd Circuit T/L);

Asset-B4: 765 kV S/C Gwalior-Jaipur (2nd Circuit) T/L and bay extension of 765/400 kV Phagi (RVPN-Jaipur) Sub-station;

Asset-B5: 765 kV S/C Bina-Gwalior (3rd Circuit) T/L;

Asset-C1: 765 kV 03X80 MVAR Bus Reactor at 765/400 kV Jaipur (Phagi-RVPNL) Sub-station; and

Asset-C2: 765 kV Jaipur (Phagi-RVPNL)-Bhiwani transmission line along with 3X80 MVAR switchable line reactor at Jaipur (Phagi-RVPNL) end and 3X80 MVAR non-switchable reactor at Bhiwani end and its associated bays.

b. Combined Asset-A was put under commercial operation during 2009-14 tariff period, whereas the remaining Assets-B1 to C2 were put under commercial operation during the 2014-19 tariff period.

c. Transmission tariff for 2014-19 tariff period was determined for Combined Asset-A vide order dated 28.12.2016 in Petition No. 164/TT/2016; for Assets-B1, B2, B3, B4 and B5 vide order dated 25.4.2016 in Petition No. 422/TT/2014; and for Assets-C1 and C2 vide order dated 23.5.2016 in Petition No. 269/TT/2015.



- d. As per the directions of the Commission in order dated 25.4.2016 in Petition No. 422/TT/2014, RPC certificate has been submitted for claiming additional RoE of 0.5% for Asset-B5.
- e. There is a cost over-run with respect to Assets-B4, B5 and C2. As per RCE-II, the actual cost along with Additional Capital Expenditure (ACE) during 2014-19 tariff period is within the apportioned approved cost.
- f. Initial Spares have been claimed on overall project basis.
- g. Details of IEDC discharged upto COD and actual IDC discharged during the 2014-19 period have been submitted.
- h. ACE has been projected during 2019-24 tariff period.
- i. Reply to the Technical Validation letter has been submitted vide affidavit dated 2.7.2021.
- j. Inadvertently O&M Expenses were claimed for two number of extra bays in respect of earlier Asset-III(A) and IV(A) in Petition No.164/TT/2016 which are now part of Combined Asset-A and the said anomaly has now been rectified. The Petitioner has requested for revision of tariff of Asset-III(A) and IV(A) which were commissioned on 1.1.2014 during 2009-14 tariff period. Similarly, O&M Expenses was inadvertently claimed for Asset-B5 for an extra bay which has now been rectified and revised tariff has been claimed.
- k. Cash IDC details and foreign loan statement has also been submitted.
- l. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 13.8.2021.
3. The representative of MPPMCL submitted that MPPMCL's reply is already on record and the same may be considered. In addition, he submitted that the Initial Spares claimed in case of some of the assets in the present petition are beyond norms and the same may be disallowed.
4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

